

SLP(C)No. 10155 OF 2003
ITEM No.41

Court No. 5

SECTION IX
A/N MATTER

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Civil) No.10155/2003

(From the judgement and order dated 24/04/2003 in FA 186/02
of The HIGH COURT OF BOMBAY AT AURANGABAD)

LALCHAND MANAKCHAND MEHTA

Petitioner (s)

VERSUS

NEELAMCHAND HARAKCHAND MEHTA & ORS.

Respondent (s)

(With prayer for interim relief)
With

SLP(C)No.23713/2003

Date : 22/03/2004 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE Y.K. SABHARWAL
HON'BLE MR. JUSTICE S.B. SINHA

For Petitioner (s) Mr. Uday U. Lalit, Adv.
Mr. Gaurav Agrawal, Adv.
Ms. Akila Agrawal, Adv.
Mr. Prashant Kumar, Adv.

For Respondent (s)/ Mr. C.G. Solshe, Adv.
Petitioner;
Mr. UB. Dube, Adv.
Mr. Kuldip Singh, Adv.

UPON hearing counsel the Court made the following
O R D E R

SLP(C)No.10155/2003
Perused the letter. The cases are adjourned.
SLP(C)No.23713/2003
Two weeks time is granted to file rejoinder.

(S. Thapar)
PS to Registrar

(V.P. Tyagi)
Court Master